

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. No. 129480/20 and I.A. No. 142887/18 in
Petition(s) for Special Leave to Appeal (C) No. 19204/2018

(Arising out of impugned final judgment and order dated 22-03-2018
in MB No. 27962/2016 passed by the High Court of Judicature at
Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

M/S VACMET INDIA LIMITED INCORPORATED
UNDER COMPANIES ACT, 1956 & ANR.

Respondent(s)

Date : 19-04-2022 This matter was mentioned today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s)

Mr. Anuvrat Sharma, AOR

For Respondent(s)

Mr. Krishnan Venugopal, Sr. Adv.(Mentioned by)
Ms. Nandita Chauhan, Adv.
Mr. S. S. Shroff, AOR

UPON hearing the counsel the Court made the following
O R D E R

List on 27th July, 2022 as first case.

(NIDHI AHUJA)
AR-cum-PS

(RENU KAPOOR)
BRANCH OFFICER